

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

This Friday, the 11th day of SEPTEMBER, 2020

Original Application No. 330/00424/2020

Hon'ble Justice Mrs. Vijay Lakshmi, Member (Judicial)
Hon'ble Mr. Navin Tandon, Member (Administrative)

Sudipta Bose (Roll no.03918) a/a 32 years, Son of Swapna Kumar Bose, resident of G-1-T/45 Armapur Estate Kanpur, U.P.

...Applicant

V E R S U S

1. Union of India through Ministry of Defence, Government of India, New Delhi.
2. Additional Director General (Appellate Authority), Ordinance Factory Board Ayudh Bhawan 10-A S.K. Bose Road, Kolkotta.
3. Sr. General Manager/General Manager (Disciplinary Authority) Ordinance Factory Kalpi Road, Kanpur.
4. Joint General Manager/ P.L. Inquiry Officer, Ordinance Factory Kanpur.

...Respondents

Advocate for the applicant:

**Shri Hari Bhawan Pandey
in court**

By Advocate for the respondents :

**Shri L. P. Tiwari
through video conferencing**

O R D E R

Delivered by Hon'ble Mr. Navin Tandon, Member (Administrative):

Through video conferencing.

1. The applicant is aggrieved that he has been dismissed from service on 15.11.2019 (Annexure A-16). He has preferred his appeal on 13.12.2019 (Annexure A-17), which has not yet been decided.

One of the relief prayed for by the applicant is as under:-

"8 (ii) Direct the respondents i.e. respondent no.2 to decide the appeal pending before him within stipulated period as specified by this Hon'ble Tribunal"

2. Learned counsel for the applicant submitted that applicant sent a reminder on 03.01.2020 (Annexure A-18), in response to which the respondents have informed vide letter dated 03.02.2020 (Annexure A-19) that his appeal has not been received in the office of the Appellate Authority. He further prayed that he would be satisfied if the appeal is decided in a time bound manner.

3. We have considered the matter and feel that ends of justice would be met by granting the relief prayed for in para 8 (ii) above at admission stage itself. Accordingly, the Appellate Authority is directed to decide the appeal of the applicant as per rules within 45 days from the date of receipt of a certified copy of this order.

4. With this direction, the O.A. is disposed of. No order as to costs.

5. It is made clear that we have not expressed any opinion on the merits of the case.

(Navin Tandon)
Member (Administrative)

(Justice Vijay Lakshmi)
Member (Judicial)

/RKM/